

IN THE HIGH COURT OF ORISSA AT CUTTACK

W.P.(C) No. 3833 of 2022

Debakar Behera

....

Petitioner

None

-versus-

The State of Odisha and others

.... ***Opposite Parties***

Mr. Debakanta Mohanty, AGA for State
Mr. Akshaya Biswal, Advocate for Interveners

**CORAM:
THE CHIEF JUSTICE
JUSTICE M.S. RAMAN**

**ORDER
03.11.2022**

Order No.

- 08.
1. Mr. Ashish Mishra, learned counsel for the Petitioner who was supposed to file rejoinder affidavit, is not appearing today.
 2. The Court would like the State Government to explore the possibility of either solar operated or battery-operated boats or even revive the system of sail boats in place of boats which are run on motor engines which can cause both noise and pollution. An affidavit in this regard be filed by the State before the next date.
 3. List on 19th December, 2022.

(Dr. S. Muralidhar)
Chief Justice

(M.S. Raman)
Judge